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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha agreed without any amendment to the Repealing and Amending Bill, 2015 and passed the Repealing and Amending (Second) Bill, 2015 with amendments and returned the Bill.

SECRETARY GENERAL: Madam Speaker, I have to report the following two messages received from the Secretary General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its

sitting held on the 5th May, 2015 agreed without any amendment to the Repealing and Amending Bill, 2015 which was passed by the Lok Sabha at its sitting held on the 18th March, 2015."

(ii) 'I am directed to inform the Lok Sabha that the Repealing and Amending Bill, 2014, which was passed by the Lok Sabha at its sitting held on the 8th December, 2014, has been passed by the Rajya Sabha at its sitting held on the 5th May, 2015, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Sixty-fifth", the word "Sixty-sixth" be ***substituted***.

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2. That at page 1, line 2, **for** the words and figure "the Repealing and Amending Act, 2014", the words, figure and bracket "the Repealing and Amending (Second) Act, 2015" be ***substituted***.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Madam Speaker, I lay on the Table the Repealing and Amending (Second) Bill, 2015, as returned by Rajya Sabha with amendments.